

Transparency in disinvestment of PSUs.

2047. SHRI SANTOSH BAGRODIA: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to make disinvestment in PSUs completely transparent;

(b) if so, the details thereof;

(c) whether Government would consider the highest bidders in public action for disinvestment of PSU shares to avoid any loss to Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL) : (a) and (b) The process being followed for disinvestment in PSUs is transparent.

(c) and (d) The modalities and approaches to disinvestment have evolved over time and are expected to evolve further. The process which can bring maximum realisation for the Government is followed in all cases of disinvestment.

Harrassment by staff officer, Bank of India, Ludhiana

2048. SHRI DARA SINGH CHAUHAN: Will the Minister of FINANCE be pleased to state:

(a) whether the legal heirs of the deceased Mrs. Amarjit Kumari are being harrassed by the staff officer, Bank of India, Bharat Nagar Chowk Branch, Ludhiana in respect of deposits (F.D. and S.B.) of the deceased;

(b) if so, since when, the case is pending disposal;

(c) whether any complaint by the husband of the deceased has been received by P.M.O., if so, the details thereof;

(d) by when the case is likely to be settled and payment made; and

(e) what action Government propose to take against the alleged staff officer?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI BALASAHEB VIKHE PATIL) : (a) No, Sir.

(b) Does not arise.

(c) The Prime Minister's Office had received some complaints regarding the difficulties allegedly faced by Shri Krishan Lal Sharma of Ludhiana in closing the Saving Bank Account after the death of his wife.

(d) The Bank of India has reported that the Bharat Nagar Chowk Branch has asked Shri Krishan Lal Sharma to submit necessary claim forms and the indemnity letter duly signed by the claimants in order to facilitate the making of payment by the branch.

(e) The bank has reported that delay in settling the matter is on account of non submission of the requisite documents by Shri Sharma and therefore, the question of any action being taken against any officer of the bank does not arise.

Implementation of SIU recommendations

2049. SHRI LAKKHIRAM AGARWAL: Will the Minister of FINANCE be pleased to state:

(a) the number of ministries/attached offices inspected by the Staff Inspection Unit of the Ministry of Finance during the last three years alongwith their recommendations, year-wise;

(b) how much savings has been effected due to the implementation of the recommendations of the SIU, year-wise; and

(c) what are the details of the offices which have not implemented the recommendations of the SIU during the last three years year-wise and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI BALASAHEB VIKHE PATIL) : (a)

Year	Number	Posts recommended for	
		Abolition	Creation
1996-97	7	616	6
1997-98	12	837	13
1998-99	11	505	23